

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF AJUDHIA DISTRIBUTORS PVT. LTD.
RELEVANT PARTICULARS

1 NAME OF CORPORATE DEBTOR	Ajudhia Distributors Pvt. Ltd.
DATE OF INCORPORATION OF CORPORATE DEBTOR	3rd July 2009.
AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Ministry of Corporate Affairs. Registrar of Companies (ROC) West Bengal.
CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U51909WB2009PTC136483
ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	NH 2, Bankipara (GhagarDanga), Domohani Road, Mouza Asansol, P.O. Kalla, Asansol, Bardhaman - 713340, West Bengal.
INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	01.05.2017 (As per the order of NCLT dated 01.05.2017 in Company Petition No.181 of 2017)
ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	28.10.2017 (180 days from the date of commencement of resolution process)
NAME OF THE INTERIM RESOLUTION PROFESSIONAL	Arun Kumar Khandelia
ADDRESS OF THE INTERIM RESOLUTION PROFESSIONAL	Shantiniketan Building, 8 Camac Street, 8th Floor, Suite No. 807, Kolkata 700017
EMAIL ADDRESS OF THE INTERIM RESOLUTION PROFESSIONAL	arun@cskarun.com
REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	IBBI/PA-IP/00075/2016-2017/1078
LAST DATE FOR SUBMISSION OF CLAIMS	14th May, 2017

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the Ajudhia Distributors Pvt. Ltd. on 1st May, 2017.
The creditors of Ajudhia Distributors Pvt. Ltd., are hereby called upon to submit a proof of their claims on or before 14th May, 2017 to the interim resolution professional at the address mentioned against item 8.
The claims may be submitted in the specified FORMS B, C, D, and E in terms of Regulation 7, 8 & 9 of the Insolvency & Bankruptcy Board (Insolvency Resolution Process For Corporate Persons) Regulation 2016 by the Operational Creditors except workmen and employees; Financial Creditors; Workman or an Employee; Authorized Representative of Workmen & Employees; respectively as the case may be.
The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Sd-
Arun Kumar Khandelia
Interim Resolution Professional

Place : Kolkata
Date : 03rd may, 2017.